

CC No. 55/2019

ED Vs. Jatinder Pal Singh

U/s 44 & 45 PMLA 2002 for the offence punishable u/s 3 & 4 of PML Act
, 2002 (As amended in 2005, 2009 & 2013)

07.10.2020

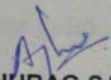
Present: Sh. Atul Tripathi, Ld. Spl. PP for complainant/ED.
Sh. Shashank Gupta, Ld. Proxy Counsel for Accused Jatinder Pal Singh
along with accused.

Matter has been taken up through video conferencing hosted by Ms. Pallavi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. 322/RG/DHC/2020 dated 15.08.2020 and subsequent office order No. Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 passed by District and Session Judge (PC Act) (CBI), RADC, New Delhi.

Today matter is listed for scrutiny of documents.

Ld. proxy Counsel for accused fairly submits that main counsel is not available today as he is suffering from covid-19. He further submits that he is not aware about the facts of the case and requested for adjournment. Same is opposed by Ld. Spl. PP for ED by submitting that he is also suffering from covid-19. Heard. In the interest of justice, renotify the matter again on **05.10.2020** for scrutiny of documents.

5/10/20


(ANURAG SAIN)
Special Judge, CBI-11
RADC, New Delhi
07.10.2020

CC No. 384/2019
CBI Vs. Ketan Desai
07.10.2020

Present: Sh. Dhan Kishore, Ld. Sr. PP for CBI along with Pairvi officer.
Proceedings against A-1 Ketan Desai have already been dropped by
Hon'ble High Court vide order dated 12.02.2018.
Sh. Amarjit Singh, Ld. Counsel for A-2 Sh. Sukhvinder Singh and A-3 Sh.
Kamaljeet Singh.
Sh. Shashank Gupta, proxy counsel for Sh. H.S. Bhullar, Ld. Counsel for A-
4 Sh. Jatinder Pal Singh.
A-5 is not present in view of the order dated 08.07.2019.
A-6 has already been discharged.


Matter has been taken up through video conferencing hosted by Ms.
Pallavi, Reader of this Court in terms of orders of Hon'ble High Court bearing No.
322/RG/DHC/2020 dated 15.08.2020 and subsequent office order No.
Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 passed by District and
Session Judge (PC Act) (CBI), RADC, New Delhi.

Ld. proxy Counsel for accused fairly submits that main counsel is not
available today as he is suffering from covid-19. He further submits that he is not
aware about the facts of the case and requested for adjournment.

Ld. counsel for A-2 and A-3 submits that this three applications are pending
before the court for adjudication.

On the other hand, Ld. Sr. PP for CBI submits that as per his information
judgment in case Vineet Kumar Vs. CBI passed by Hon'ble High Court of
Bombay has been stayed by Hon'ble Supreme Court, copy of which he has filed
before the court on the next date of hearing and requested for adjournment.
Heard.

At request, renotify the matter again on **04.12.2020** for further proceedings.


(ANURAG SAIN)
Special Judge, CBI-11
RADC, New Delhi
07.10.2020